

*Repealed by Act 36 of 1957.*  
**THE DENTISTS (AMENDMENT) ACT, 1950.**

**No. LVIII OF 1950**



**An Act to amend the Dentists Act, 1948.**

[22nd August, 1950]

**B**E it enacted by Parliament as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Dentists (Amendment) Act, 1950.

(2) Section 2 shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and the remaining provisions of this Act shall come into force at once.

**2. Amendment of section 21, Act XVI of 1948.**—The proviso to section 21 of the Dentists Act, 1948 (hereinafter referred to as the said Act), shall be omitted.

**3. Amendment of section 46 and section 49, Act XVI of 1948.**—In sub-section (3) of section 46 and sub-section (1) of section 49 of the said Act, for the words "two years" the words "three years" shall be substituted and shall be deemed always to have been substituted.

**4. Amendment of the Schedule, Act XVI of 1948.**—After item (2) in Part I of the Schedule to the said Act, the following item shall be inserted, namely:—

"(2A) The City Dental College and Hospital, Calcutta, if granted before the 31st day of March, 1940, to any person who—

(i) had undergone two years' course of training in that institution,

or

(ii) having been previously engaged in practice as a dentist or a medical practitioner, had undergone one year's course of training in that institution."

**5. Validation of certain appointments.**—No appointment held by a person as a dentist between the 29th day of March, 1950 and the 29th day of May, 1950 shall be invalid merely because such appointment has been held in contravention of the provisions of sub-section (3) of section 46 of the said Act as originally enacted.

**6. Bar of proceedings.**—No proceedings shall be commenced or continued against any person under sub-section (2) of section 49 of the said Act for having contravened between the 29th day of March, 1950 and the 29th day of May, 1950 the provisions of sub-section (1) of the said section as originally enacted.

**7. Repeal of Ordinance XVI of 1950.**—The Dentists (Extension of Time) Ordinance, 1950 (XVI of 1950) is hereby repealed.

Price anna 1 or 1½d.

↓ 1.11.50. See Notfn No. S.R.O. 823, dt 31-10-50, Gaz. of India, Ex. Pt II, Section 3, p-90.  
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